

(b) whether recently a large fleet of Ambassador cars was purchased by Shri Babasaheb More through a large amount of loan taken from the Central Bank of India, a nationalised bank; and

(c) if so, the particulars thereof?

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
PRANAB KUMAR MUKHERJEE)

(a) No Sir The Income-tax demand outstanding against Shri More as on 31st March, 1975 was Nil.

(b) and (c). Apart from his old business in the name of Messrs More Enterprises, Shri Babasaheb More started a new concern called the 'International More Travels' in the accounting year relevant to the assessment year 1974-75. In the balance sheet of this concern in the accounting year relevant to the assessment year 1974-75, the value of motor cars is shown at Rs 49,931/- before deduction of depreciation. The assessee has taken a loan of Rs 30,369/- from the Central Bank of India against hypothecation of motor cars.

**Grant of C.C.P./Letter of Authority
to M/s Shiva Charan Durga Das,
Bombay**

9462 SHRI ATAL BEHARI
VAJPAYEE.

DR. LAXMINARAYAN
PANDEYA:

SHRI HEMENDRA SINGH
BANERA

Will the Minister of COMMERCE be pleased to state:

(a) whether M/s Shiva Charan Durga Das of Bombay had been granted C.C.P./letter of authority/import licence to import Polyester Filament against their funds claimed to have been lying blocked in Burma, if so, the details thereof;

(b) whether the aforesaid claims of the party were verified from the Reserve Bank of India before the issue of CCP/letter of authority/import licence;

(c) whether C.C.P./letter of authority/import licence was granted when the shipment of the imported goods had already reached the Indian coast; if so, the facts thereof; and

(d) whether conditions imposed with the issuance of CCP/LA/IL were not fulfilled by the party, if so, action taken in the matter?

THE DEPUTY MINISTER IN THE
MINISTRY OF COMMERCE (SHRI
VISHWANATH PRATAP SINGH)

(a) A CCP dated 23/4/1971 was issued to STC with a Letter of Authority in favour of Shri Subhakaran Durgadut a repatriate from Burma for the import of Nylon Yarn/Polyester Filament yarn for Rs 13 lakhs which the party claimed as due to them from Japanese firm

(b) The claim was admitted in consultation with the Ministries of External Affairs and Finance (Department of Economic Affairs).

(c) No information is available in the records of this office. The Customs would not have allowed clearance if the goods had been shipped before the issue of CCP.

(d) The matter is under investigation.

**Disappearance of Files in the Office of
Cotton Corporation of India**

9463 SHRI K. LAKKAPPA Will the Minister of COMMERCE be pleased to state.

(a) the number of files relating to payments to various parties that are missing in the Office of the Cotton Corporation of India during the last three years;